

**GOVERNMENT OF INDIA
MINISTRY OF MINES**

**LOK SABHA
STARRED QUESTION NO. 18*
TO BE ANSWERED ON 02ND FEBRUARY, 2017**

“Illegal Mining of Sand”

†*18. **SHRI RAJESH VERMA:**

Will the Minister of MINES be pleased to state:

- (a) the details of cases pertaining to illegal mining of major and minor minerals especially sand and stone reported in the country during the last three years, State-wise;
- (b) whether measures have been taken to check the illegal mining of the said minerals and the action taken against the offenders/criminals; and
- (d) if so, the details thereof along with the nature of action taken in the matter so far?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

- (a) to (c): A statement is laid on the table of the House.

THE STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 18 REGARDING ILLEGAL MINING OF SAND RAISED BY SHRI RAJESH VERMA, MEMBER OF PARLIAMENT FOR REPLY ON 02ND FEBRUARY, 2017.

(a) to (c): As per Section 23C of the Mines and Minerals (Development and Regulation), 1957 (MMDR Act, 1957), State Governments have been empowered to frame rules for preventing illegal mining, transportation and storage of minerals for the purposes connected therewith. Therefore, prevention and control of illegal mining comes under the legislative and administrative jurisdiction of State Governments.

However, based on the quarterly returns on illegal mining submitted by various State Governments to Indian Bureau of Mines, a subordinate office under the Ministry of Mines, state-wise details of instances of illegal mining reported for the last three years along with the details of action taken against the offenders/criminals is given in Annexure-I, II & III.

For controlling illegal mining in the country, the Central Government has inter-alia taken the following measures:

- The MMDR Act, 1957 was amended through the MMDR Amendment Act, 2015 which came into effect from 12th January, 2015. The Amendment Act contains, inter alia, stringent punitive provisions for combating illegal mining. Illegal mining has been made punishable with imprisonment for a term which may extend to five years and with fine which may extend to five lakh rupees per hectare of the area. Provisions have been made for setting up of Special Courts for the purpose of providing speedy trial of offences relating to illegal mining.
- The Central Government has amended Rule 45 of the Mineral Conservation and Development Rules, (MCDR) 1988, making it mandatory for all miners, traders, stockists, exporters and end-users of minerals to register and report on the production, trade and utilization of minerals to the State Government(s) and Indian Bureau of Mines. Up to December, 2016, total 3848 mining leases excluding 31 minor minerals have been registered online with IBM. IBM has suspended 210 mines for noncompliance and recommended 237 cases to State Governments for termination. Similarly, as regards to the status of registration of end users, traders, stockists and exporters, at the end of December, 2016 total 3207 units of end-users, 5162 number of traders, 1636 number of stockists and 856 number of exporters have been registered. Indian Bureau of Mines has also requested the State Governments not to issue transit passes for movement of minerals to unregistered operators.
- Indian Bureau of Mines (IBM), has entered into a MoU with National Remote Sensing Centre (NRSC), for a pilot project "Sudoor Drushti" to demonstrate the feasibility of using High Resolution Satellite imagery and Digital Elevation Model (DEM) in monitoring mining activities / changes over a period of time over selected group of mines.
- State Governments have been asked to frame Rules under section 23C of Mines & Minerals (Development & Regulation) Act, 1957 to enable them to provide for inspection, checking & search of minerals at the place of excavation, storage and during transit. The Rules would also provide for establishment of check-post and weigh-bridges at important centers. So far 20 States have framed Rules namely, Andhra Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttaranchal & West Bengal.

- The Ministry of Mines, through Indian Bureau of Mines (IBM), has developed the Mining Surveillance System (MSS), in collaboration with Ministry of Electronics and Information Technology (MeitY) and Bhaskaracharya Institute for Space Applications and Geo-informatics (BISAG), Gandhinagar, to use space technology for facilitating State Governments in curbing illegal mining activities in the country. MSS is a satellite-based monitoring system which aims to establish a regime of responsive mineral administration, through public participation, by facilitating State Governments in curbing instances of illegal mining. The wider use of Satellite Remote Sensing Technology together with Information Technology will offer quick, transparent and periodic monitoring of mining leases including easy access to remote areas. The MSS also includes user-friendly mobile application for use of mining officials which will receive alerts, do field verification and submit inspection reports.

Annexure-I

The State-wise details on illegal mining during the year 2013-14, as mentioned at para (a) to (c) of the reply to the Lok Sabha Starred Question No. 18 for 02nd February, 2017 regarding Illegal Mining of Sand asked by Shri Rajesh Verma

Major Minerals							
Sl. No.	STATE	No. of cases	Quantum of mineral Ore excavated/ stacked/ transported (in lakh tones)	Value of Mineral/ Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filled (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	486	0.064	36.380	2	0	165.70
2	Arunachal Pradesh	0	0.000	0.000	0	0	0.00
3	Assam	0	0.000	0.00	0	0	0.00
4	Chhattisgarh	208	0.020	45.84	2	135	80.61
5	Goa*	1	0.000	0.000	0	0	0.00
6	Gujarat	270	0.934	257.560	8	0	189.55
7	Haryana	0	0.000	0.000	0	0	0.00
8	Jharkhand	161	0.137	228.240	129	1	1.04
9	Karnataka	342	0.127	16.260	5	5	82.31
10	Kerala	18	0.008	4.830	0	0	5.36
11	Madhya Pradesh*	112	0.000	180.395	0	112	27.43
12	Maharashtra	0	0.000	0.000	0	0	0.00
13	Mizoram	0	0.000	0.000	0	0	0.00
14	Odisha	75	2.778	31.75	0	4	54.4
15	Rajasthan	607	0.778	42.852	372	1	154.11
16	Sikkim	0	0.000	0.000	0	0	0.00
17	Tamil Nadu	6	1.378	207.535	0	0	37.75
18	Uttar Pradesh	0	0.000	0.000	0	0	0.00
TOTAL		2286	6.2244	1051.642	518	258	798.26
Note-Quantity of mineral/ ore excavated/ stacked/ transported given in cu.mt/ other unit		* Madhya Pradesh	56705.81 cu.mt				
		* Goa	20 cu.mt				
Minor Minerals							
Sl. No.	State	No. of cases	Quantum of mineral Ore excavated/ stacked/Transported (in lakh tones)	Value of Mineral/ Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filled (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	7206	3.426	499.05	0	1	1026.03
2	Arunachal Pradesh	0	0.000	0.00	0	0	0.00
3	Assam	0	0.000	0.00	0	0	0.00
4	Chhattisgarh	3788	2.418	584.55	0	3788	415.12
5	Goa*	0	0.000	0.00	0	0	0.00
6	Gujarat	5177	31.631	4092.01	93	19	3036.35
7	Haryana	3589	4.844	409.780	88	0	824.59
8	Jharkhand	740	0.895	196.100	415	3	61.99
9	Karnataka	8167	2.189	664.07	93	229	2259.22
10	Kerala	4430	35.441	14629.00	0	0	668.36
11	Madhya Pradesh*	6613	0.000	4044.16	0	6610	2347.78
12	Maharashtra	36476	0.000	0.00	0	0	5083.93
13	Mizoram	21	0.000	0.00	0	0	0.486
14	Odisha	1	0.000	0.00	0	0	1.12
15	Rajasthan	2346	19.893	404.98	487	16	972.65
16	Sikkim	0	0.000	0.00	0	0	0.00
17	Tamil Nadu	1072	35.306	996.06	2155	0	3304.44
18	Uttar Pradesh	6777	0	621.18	0	0	3105.86
Total		86403	136.043	27140.94	3331	10666	23107.926
Note-Quantity of mineral/ ore excavated/ stacked/ transported given in Cu.mt/ other unit		* Madhya Pradesh	2209955.80cu.mt				
		* Goa	00 cu.mt				

Annexure-II

The State-wise details on illegal mining during the year 2014-15, as mentioned at para (a) to (c) of the reply to the Lok Sabha Starred Question No. 18 for 02nd February, 2017 regarding Illegal Mining of Sand asked by Shri Rajesh Verma

Major Minerals

Sl. No.	STATE	No. of Cases	Quantum of mineral Ore excavated/ stacked/ Transport (in lakh tones)	Value of Mineral/ Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	295	0.049	5998.770	0	0	84.36
2	Arunachal Pradesh	0	0.000	0.000	0	0	0.00
3	Assam	0	0.000	0.00	0	0	0.00
4	Chhattisgarh	246	0.038	32.90	0	101	81.39
5	Goa*	0	0.000	0.000	0	0	0.00
6	Gujarat	346	6.536	904.010	1	0	161.25
7	Haryana	0	0.000	0.000	0	0	0.00
8	Jharkhand	220	0.096	37.100	186	3	3.96
9	Karnataka	211	0.011	29.200	27	18	50.21
10	Kerala	4	0.000	0.800	0	0	1.00
11	Madhya Pradesh*	106	0.000	16.450	9	105	76.16
12	Maharashtra	0	0.000	0.000	0	0	0.00
13	Mizoram	0	0.000	0.000	0	0	0.00
14	Odisha	104	3.117	1327.36	0	0	830.71
15	Rajasthan	467	1.406	45.305	181	0	200.23
16	Sikkim	0	0.000	0.000	0	0	0.00
17	Tamil Nadu	5	0.679	9.323	0	0	25.10
18	Telangana	29	0.159	40.630	0	0	49.22
19	Uttar Pradesh	0	0.000	0.000	0	0	0.00
Total		2033	12.091	8441.848	404	227	1563.59
Note- Quantity of mineral /ore excavated/ stacked/transported given in Cu.mt/other unit		* Madhya Pradesh	368077 cu.mt				
		* Goa	20 cu. mt.				

Minor Minerals

Sl. No.	STATE	No. of Cases	Quantum of mineral Ore excavated/stacked/ Transport (in lakh tones)	Value of Mineral/ Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	9084	53.785	9827.15	0	0	3793.33
2	Arunachal Pradesh	0	0.000	0.00	0	0	0.00
3	Assam	0	0.000	0.00	0	0	0.00
4	Chhattisgarh	4794	8.982	469.50	0	795	542.12
5	Goa*	0	0.000	0.00	0	0	0.00
6	Gujarat	5370	12.480	3130.52	31	6	2174.96
7	Haryana	5333	5.043	618.800	245	0	1448.52
8	Jharkhand	942	0.950	126.640	584	88	50.06
9	Karnataka	8253	3.147	921.26	273	142	2210.90
10	Kerala	4168	61.706	17343.00	0	0	640.38
11	Madhya Pradesh*	8067	0.000	5241.83	51	8023	3211.71
12	Maharashtra	32717	0.000	0.00	0	0	6765.86
13	Mizoram	26	0.010	0.00	1	0	1.051
14	Odisha	0	0.000	0.00	0	0	0
15	Rajasthan	2478	17.320	624.36	316	3	1301.98
16	Sikkim	0	0.000	0.00	0	0	0.00
17	Tamil Nadu	200	50.614	178.27	2334	0	3463.77
18	Telangana	3282	4.543	598.49	0	0	750.45
19	Uttar Pradesh	10402	0	671.54	0	0	2677.15
Total		95116	218.58	39751.36	3835	9057	29032.241
Note-Quantity of mineral /ore excavated /stacked/transported given in Cu.mt/other unit		* Madhya Pradesh	830638 cu. mt				
		* Goa	00 cu. mt.				

Annexure-III

The State-wise details on illegal mining during the year 2015-16, as mentioned at para (a) to (c) of the reply to the Lok Sabha Starred Question No. 18 for 02nd February, 2017 regarding Illegal Mining of Sand asked by Shri Rajesh Verma

Major Minerals

Sl. No.	State	No. of cases	Quantum of minerals/ Ore excavated/stacked/ Transported (in lakh tones)	Value of Mineral/ Ore (Rs. Lakh)	FIR Lodged (Nos.)	Court cases filed (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	270	0.052	57.390	0	0	96.24
2	Chhattisgarh	108	0.015	23.09	0	104	69.94
3	Goa*	2	0.000	0.000	0	0	0.00
4	Gujarat	277	2.337	782.960	3	0	232.90
5	Haryana	0	0.000	0.000	0	0	0.00
6	Jharkhand	167	0.010	34.260	79	131	5.00
7	Karnataka	221	0.009	8.580	6	4	36.00
8	Kerala	7	0.005	37.970	0	0	1.61
9	Madhya Pradesh*	86	0.000	45.030	0	86	108.17
10	Maharashtra	0	0.000	0.000	0	0	0.00
11	Odisha	44	2.009	88.17	0	0	43.68
12	Rajasthan	126	0.143	8.790	50	0	51.05
13	Sikkim	0	0.000	0.000	0	0	0.00
14	Tamil Nadu	2	0.645	75.620	1	0	142.53
15	Telangana	12	0.002	2.270	0	0	4.87
16	Uttar Pradesh	0	0.000	0.000	0	0	0.00
17	West Bengal	575	0.008	3.770	575	0	0.00
	Total	1897	5.235	1167.9	714	325	791.99
Quantity of mineral /ore excavated/stacked/trans ported given in Cu.mt/other unit.		* Madhya Pradesh	4450 cu. mt				
		* Goa	00 cu. mt				

Minor Minerals

Sl. No.	State	No. of cases	Quantum of minerals/Ore excavated /stacked/ Transported (in lakh tone)	Value of Mineral/Ore (Rs. Lakh)	FIR Lodged (Nos.)	Court cases filed (Nos.)	Fine realized (Rs. Lakhs)
1	Andhra Pradesh	9683	12.946	2607.83	0	0	2809.73
2	Chhattisgarh	5754	2.388	202.09	0	5722	875.49
3	Goa*	0	0.000	0.00	0	0	0.00
4	Gujarat	6222	20.458	3007.88	81	2	3065.73
5	Haryana	3912	13.022	304.320	78	0	878.58
6	Jharkhand	1478	0.471	85.540	517	98	108.07
7	Karnataka	8964	5.846	1359.13	218	47	2789.59
8	Kerala	3694	51.265	32137.00	0	0	1364.57
9	Madhya Pradesh*	13541	0.000	88533.07	0	13420	10897.88
10	Maharashtra	30979	0.000	0.00	36	0	4791.4
11	Odisha	18	0.105	113.51	0	0	82.62
12	Rajasthan	3535	31.014	653.51	374	11	1407.42
13	Sikkim	0	0.000	0.00	0	0	0.00
14	Tamil Nadu	56	5.013	38.08	4015	0	3041.52
15	Telangana	6526	20.870	1225.85	0	0	1636.60
16	Uttar Pradesh	11350	0	1216.06	0	0	3529.73
17	West Bengal	0	0	0	0	0	0
	Total	105712	163.398	131483.87	5319	19300	37278.929
Quantity of mineral /ore excavated/stacked/ transported given in Cu.mt/other unit		* Madhya Pradesh	1730650.50 cu. mt				
		* Goa	00 cu. mt				

